

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.462 of 2020**

**IN THE MATTER OF:**

**Toplight Corporate Management Pvt. Ltd.**

**...Appellant**

**Versus**

**Bhuvan Madan, Resolution Professional of  
Ferro Alloys Corporation Ltd. & Ors.**

**...Respondents**

**For Appellant:                      Shri Gaurav Mitra, Advocate**

**For Respondents:                Ms. Misha, Advocate (R-.1)  
   Ms. Varsha Berrgee, Advocate (R-2)  
   Shri Bimakar Maheswari, Advocate (R-3)**

**O R D E R**

**02.06.2020**            Heard Counsel for Appellant. Counsel for Appellant is claiming that there was discrimination between the Financial Creditors.

Issue Notice. Counsel for Respondents dispensed with service of formal Notice.

The Respondents to file Replies within two weeks. Rejoinder, if any, may be filed within a week thereafter.

List the Appeal 'for admission (after Notice)' thereafter.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Alok Srivastava]  
Member (Technical)

*/rs/md*